

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Govindan S. Tampl, Member(Admnv.)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2225/2000

New Delhi, this the 11th day of December, 2001

R.Tirkey
s/o Shri Moris Tirkey
r/o J-503, Sector-9,
Old Vijay Nagar
District. Ghaziabad(UP)
working as Head Clerk at
MANSA (Punjab)
Northern Railway
New Delhi. Applicant

(None)

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi - 110 001.
2. Chief Commercial Manager
Northern Railway
Baroda House
New Delhi - 110 001.
3. Divisional Railway Manager
DRM Office
Northern Railway
New Delhi. .. Respondents

(None)

O R D E R(Oral)

By Shanker Raju, Member (J):

None appears for the applicant even on second call. From the perusal of the order sheets dated 29.10.2001, 30.10.2001 as well as on 12.11.2001, it had been indicated that the counsel for the applicant had not appeared. The OA is dismissed in default and for non-prosecution. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

(GOVINDAN S. TAMPI)
MEMBER(A)

/RAO/